

ACT NO. VIII OF 1918.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 19th
March, 1918.)

An Act to amend the Indian Defence Force
Act, 1917.

WHEREAS it is expedient to amend the Indian
Defence Force Act, 1917; It is hereby enacted III of 1917.
as follows:—

Short title.

1. This Act may be called the Indian Defence
Force (Amendment) Act, 1918.

Amendment
of section 12,
Act III of
1917.

2. In section 12 of the Indian Defence Force
Act, 1917, the following amendments shall be made, III of 1917.
namely:—

(1) for sub-section (1) of that section, the follow-
ing sub-sections shall be substituted, namely:—

“(1) The Governor General in Council may
constitute in any local area corps or units, for the
enrolment in the Indian Defence Force for general
military service, of persons other than European
British subjects.

(2) When any corps or unit has been constituted
under sub-section (1), the Governor General in
Council may, by notification in the Gazette of India,
declare that, in any local area specified in the noti-
fication, persons other than European British subjects
who satisfy the prescribed conditions and offer them-
selves for enrolment for general military service may,
as long as the notification continues in force, be
enrolled accordingly in such corps or unit in the
prescribed manner.”

(2) The existing sub-sections (2) and (3) shall be
re-numbered (3) and (4).